

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA 2506/1994

New Delhi this the 20th day of July, 1999

Hon'ble Shri V. Ramakrishnan, Vice Chairman (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

In the Matter of

ASI Kamal Singh No. 1044/D  
son of Sh. B. S. Tyagi  
presently posted at Palam Airport,  
New Delhi  
R/O H.C-8, Police Station Tilak Marg,  
New Delhi

.. Applicant

(By Advocate Shri Shankar Raju )

Versus

1. The Lt. Governor of NCT of Delhi  
through Commissioner of Police,  
Police Headquarters, MSO Building,  
New Delhi.
2. Additional Commissioner of Police  
(Operations), Police Headquarters,  
MSO Building, I.P. Estate, New Delhi

.. Respondents

(By Advocate Ms. Jyotsna Kaushik, learned  
counsel through proxy counsel Ajesh  
Luthra)

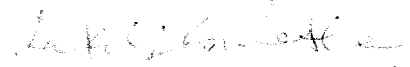
O R D E R (ORAL)


(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri Shankar Raju, learned counsel for the applicant  
submits that since the penalty orders have lost their effect and  
therefore, nothing further survives in this OA and on  
instructions from the applicant, he seeks permission to  
withdraw the OA.

Permission to withdraw the OA is granted.

Accordingly OA is dismissed as withdrawn.

  
(Smt. Lakshmi Swaminathan)  
Member (J)

  
(V. Ramakrishnan )  
Vice Chairman (A)

sk